

FORM A		
PUBLIC ANNOUNCEMENT		
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016		
FOR THE ATTENTION OF THE CREDITORS OF		
M.U. BUILDCON PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	M.U. BUILDCON PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	05 th August 2011
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2011PTC223329
5.	Address of the registered office and principal office (if any) of corporate debtor	728, First Floor, Gali Abdul Salam Qureshi Green Market, Baratooti Chowk, Delhi DL 110006 IN
6.	Insolvency commencement date in respect of corporate debtor	30 th June, 2026 (Copy of Order received on 2 nd July, 2026)
7.	Estimated date of closure of insolvency resolution process	27 th December, 2026 (180 th day from the date of Commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Ms. Deepa Gupta IBBI Regd. No.: IBBI/IPA-002/IP-N00867/2019-2020/12801
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-2/110, Sector-16, Rohini, North East Delhi, Delhi -110089 E-mail ID: advocate.deepa.gupta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: B-2/110, Sector-16, Rohini, North East Delhi, Delhi -110089 E-mail ID: cirp.mubuildcon@gmail.com
11.	Last date for submission of claims	14 th July, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at: https://ibbi.gov.in/ (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M.U. Buildcon Private Limited on 30th June, 2026. The creditors of M.U. Buildcon Private Limited are hereby called upon to submit their claims with proof on or before 14th July, 2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Deepa Gupta
Interim Resolution Professional,
M.U. BUILDCON PRIVATE LIMITED

Date: 04-07-2026
Place: New Delhi

IP Regd. No.: IBBI/IPA-002/IP-N00867/2019-2020/12801
Regd. Address: B-2/110, Sector-16, Rohini, North East Delhi, Delhi -110089

PUBLIC NOTICE

This is to inform the general public that Bank of Baroda, Chakki Bazar, Hathras branch has accepted the undermentioned property standing in the name of Smt. Sulochana Lohia W/o Shri Kishor Kumar Lohia R/o MD Oil Mill, in behalf of City Station, Mendu Road, Hathras as a security for a loan/credit facility requested by one of its customers.

The case anyone has got any right/title/interest/claims over the undermentioned property, they are advised to approach the Bank within 10 days along with necessary proof to substantiate their claim. If no response is received within 10 days, it is presumed that the property is free of any charge/claim/encumbrance.

Details of property: (along with Survey No./extent/boundary)
Property: Plot No. 539B is situated at Block A, Residential Colony, Known Sushant Lok, Phase-1, Gurgaon (H.R.) an area 350 Sq. Mtr., Boundary: East- Road, West- Property No. A-539A, North-A-540B, South-A-538B

Branch Details/Contact No. Advocate (Name & Contact No.)
Bank of Baroda, Chakki Bazar, Pramo Kumar Gupta (Adv.)
Hathras Through Branch Manager Civil Court, Hathras
Contact No.: 9990077938, Mob. No. 8218965056
9634854956 mail ID: lawyer.pramodgupta@gmail.com



Jammu and Kashmir Bank
Estates & Engineering Department,
Corporate Headquarters, Srinagar,
M. A. Road Srinagar, 190 001 J&K

On-Line Tender (e-NIT) for Selection / Engagement of Agency for conducting space Audit at various branches (including onsite ATMS)/Offices of the bank spread in geographical area across the territory of India

Tender Notice along with Complete Tender document outlining the minimum requirements can be downloaded from and Bids can be submitted on the Banks' e-Tendering Portal <https://jkbank.abcpurchase.com> w.e.f. July 03, 2026 16.00 Hrs. Tender Document can also be downloaded from Bank's Official Website <https://jkb.bank.in/>. Last date for submission of Bids is July 24, 2026 17.00 Hrs.

e-NIT Ref. No. JKB/E&E/Selection-Space-Audit/2026-1700 Dated: 01-07-2026

Registered office: Corporate Headquarters, M.A. Road, Srinagar 190001, Kashmir, India
CIN: L65101JK193855000408, T: +91 (0)19 2481 9005; F: +91 (0)194 248 1928;
DIPK: NB-34226 E: info@jkbmail.com; W: <https://jkb.bank.in>
Date: 03-07-2026

POSSESSION NOTICE
(for immovable property)

Whereas,

The undersigned being the Authorized Officer of **SAMMAAN FINSERVE LIMITED (CIN:U65923DL2006PLC150632)** (formerly known as **INDIABULLS COMMERCIAL CREDIT LIMITED**) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 20.04.2026 calling upon the Borrower(s) **MOHD KASHIF (PROPRIETOR) M/S ZEST FITTING, ZEBA and ISHARAT JAHAN** to repay the amount mentioned in the Notice being **Rs. 2,77,04,167.72 (Rupees Two Crore Seventy Seven Lakhs Four Thousand One Hundred Sixty Seven And Paise Seventy Two Only)** against Loan Account No. **HLAAL00565926** as on 15.04.2026 and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **Symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **01.07.2026**.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **SAMMAAN FINSERVE LIMITED** (formerly known as **INDIABULLS COMMERCIAL CREDIT LIMITED**) for an amount of **Rs. 2,77,04,167.72 (Rupees Two Crore Seventy Seven Lakhs Four Thousand One Hundred Sixty Seven And Paise Seventy Two Only)** as on 15.04.2026 and interest thereon.

The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
PROPERTY NO. 1
ALL THAT PART AND PARCELS OF THE PLOT ADMEASURING 330 SQ. MTRS EQUIVALENT TO 394.60 SQ. YARDS, COMPRISING PART OF KHET/ KHASRA NO. 220, SITUATED AT MAJUA SARSAUL, (BAHAR CHUNGI), PARGANA AND TEHSIL KOIL, DISTRICT ALIGARH - 202202 UTTAR PARDESH. BUTTED AND BOUNDED AS UNDER: MEASUREMENT AND BOUNDARIES EAST : (MEASURING 37 FT.) 16 FT. WIDE ROAD WEST : (MEASURING 37 FT.) 18 FT. WIDE ROAD NORTH : (MEASURING 96 FT.) PLOT OF ISRAT JAH SOUTH : (MEASURING 96 FT.) PLOT OF MOHD. JAHD
PROPERTY NO. 2
ALL THAT PART AND PARCELS OF THE PLOT ADMEASURING 131 SQ. MTRS EQUIVALENT TO 156.66 SQ YARDS, PART OF KHET/ KHASRA NO. 220, SITUATED AT MAJUA SARSAUL, (BAHAR CHUNGI), PARGANA AND TEHSIL KOIL, DISTRICT ALIGARH 202202 UTTAR PARDESH. BUTTED AND BOUNDED AS UNDER: EAST : (MEASURING 30 FT.) CHEQ ROAD WEST : (MEASURING 30 FT.) HOUSE OF OMPRAKASH RAGAV NORTH : (MEASURING 47 FT.) G.T ROAD SOUTH : (MEASURING 47 FT.) AARJEE OF SELLER
PROPERTY NO. 3
ALL THAT PART AND PARCELS OF THE PLOT ADMEASURING 220 SQ. YARDS I.E 183.95 SQ. MTRS, PART OF KHET/ KHASRA NO. 220, SITUATED AT MAJUA SARSAUL, (BAHAR CHUNGI), PARGANA AND TEHSIL KOIL, DISTRICT ALIGARH 202202 UTTAR PARDESH. BUTTED AND BOUNDED AS UNDER: EAST : (MEASURING 40 FT.) 16 FT. WIDE ROAD WEST : (MEASURING 40 FT.) HOUSE OF OMPRAKASH RAGAV NORTH : (MEASURING 47 FT.) PLOT OF ISRAT JAH SOUTH : (MEASURING 52 FT.) PLOT OF MOHD. KASIF
Sd/- Date : 01.07.2026 Place : ALIGARH Authorised Officer SAMMAAN FINSERVE LIMITED (formerly known as INDIABULLS COMMERCIAL CREDIT LIMITED)

PUBLIC NOTICE

Notice is hereby given that Shujana Regmi, S/o/D/o Hem Raj Regmi, D5-501 Tulip Petals & Ace Apartment, Sector - 89, Gurgaon, 122505, India, is applying to the Secretary to the Government of India in the Ministry of Home Affairs for naturalisation, and that any person who knows any reason why naturalisation should not be granted should send a written signed statement of the facts to the said Secretary.

HP COTTON TEXTILE MILLS LTD
H.P. COTTON TEXTILE MILLS LIMITED
(CIN: L18101HR1981PLC012274)
Regd. Office: 15th K.M. Stone, Delhi Road, V.P.O. Mayar, Hisar-125044
Website: www.hpthreads.com E-mail: info@hpthreads.com
Tel: +91 11 41540471/72/73, Fax: +91 11 49073410

NOTICE

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION (DEMAT) OF PHYSICAL SHARES

Please note that a Special Window for transfer and dematerialisation (Demat) of physical shares will remain open up to February 04, 2027 as per SEBI Circular No. HO/38/13/11(2)2026-MIRSD-PODI/13750/2026 dated January 30, 2026 ("SEBI Circular").

This facility is available to those investors who had purchased physical shares of H.P. Cotton Textile Mills Limited ("the Company") prior to April 01, 2019, and:

- had not lodged the shares for transfer; or
- had lodged the shares for transfer, but the same were rejected, returned, or not attended to due to deficiencies in documentation.

Applicability of the Special Window

For clarity regarding the applicability of this window to transfer the deeds executed before April 1, 2019, investors may refer to the matrix below:

Lodged for transfer before April 01, 2019?	Is the Original Share Certificate available with the Investor?	Whether eligible to lodge in the Special Window?
No, it is fresh lodgement	Yes	Yes (subject to conditions stated in the SEBI Circular)
Yes, but was rejected/ returned earlier	Yes	No
Yes, was lodged	No	No
No, was not lodged	No	No

Kindly note that request(s) which are accompanied by original share certificate(s) along with transfer deed(s) and other supporting documents will only be considered under the Special Window.

Investors wishing to avail of this Special Window may contact the Company's Registrar and Transfer Agent, Alankit Assignments Limited (Unit: H.P. Cotton Textile Mills Limited) having their address at Alankit House 4E/2, Jhandewalan Extension, New Delhi-110055, Tel: +91-11-4254 1234; Fax: +91-11-4254 1201; Email: rt@alankit.com.

For H.P. Cotton Textile Mills Limited
Sd/-
Place: New Delhi
Date: July 03, 2026
Company Secretary and Compliance Officer
Shubham Jain

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M.U. BUILDCON PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	M.U. BUILDCON PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	05 th August 2011
3. Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2011PTC22329
5. Address of the registered office and principal office (if any) of corporate debtor	728, First Floor, Gali Abdul Salam Qureshi Green Market, Baratooti Chowk, Delhi DL 110006 IN
6. Insolvency commencement date in respect of corporate debtor	30 th June, 2026 (Copy of Order received on 2 nd July, 2026)
7. Estimated date of closure of insolvency resolution process	27 th December, 2026 (180 th day from the date of Commencement of CIRP)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Ms. Deepa Gupta IBBI Regd. No.: IBBI/PA-002/IP-000867/2019-2020/12801
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-2/110, Sector-16, Rohini, North East Delhi, Delhi -110089 E-mail ID: advocate.deepa.gupta@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: B-2/110, Sector-16, Rohini, North East Delhi, Delhi -110089 E-mail ID: cirp.mu.buildcon@gmail.com
11. Last date for submission of claims	14 th July, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at: https://ibbi.gov.in/ (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M.U. Buildcon Private Limited on 30th June, 2026. The creditors of M.U. Buildcon Private Limited are hereby called upon to submit their claims with proof on or before 14th July, 2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Deepa Gupta
Interim Resolution Professional,
M.U. BUILDCON PRIVATE LIMITED
Date: 04-07-2026
Place: New Delhi
IP Regd. No.: IBBI/PA-002/IP-000867/2019-2020/12801
Regd. Address: B-2/110, Sector-16, Rohini, North East Delhi, Delhi -110089

PUBLIC NOTICE

This is to inform the general public that Bank of Baroda, Chakki Bazar, Hathras branch has accepted the undermentioned property standing in the name of Mr. Jitesh Kumar Lohia, Ashwani Kumar Lohia and Sandeep Lohia sons of Shri Kishor Kumar Lohia al R/o. Sasni Gate, Matraomal Dhanalal Compound in behalf of City Station, Mendu Road, Hathras and Property No. 2 standing in the name of Shri Kishor Kumar Lohia S/o. Shri Dhanna Lal Lohia R/o. Sasni Gate, Mendu Road, Hathras as a security for a loan/credit facility requested by one of its customers.

The case anyone has got any right/title/interest/claims over the undermentioned property, they are advised to approach the Bank within 10 days along with necessary proof to substantiate their claim. If no response is received within 10 days, it is presumed that the property is free of any charge/claim/encumbrance.

Details of property: (along with Survey No./extent/boundary)

Property No. 1: Non Agriculture Land Khasra No. 628 & 632 is situated Vill. Nagla Gadu Teh. Sasni Distt. Hathras an area 28360 Sq. Mtr., Boundary: East- Sasni to Iglas Road, West-Chak road, North- Other Land, South- Other Land
Property No. 2: Commercial Part of Old/ Present 357/256, 358/251, 371-372/260A, 376/258B, 379/261, 382/247, 374/254, 375/255, 377/256, 378/261A Corporation No. 1811/201 is situated at Kila Ward behind of City Station, Mendu Road, Hathras Teh. & Distt. Hathras an area 13651.91 Sq. Yrd., Boundary: East- Rasta, West- Rasta, North- Kasgani Mathura Road, South-Other Property

Branch Details/Contact No. Advocate (Name & Contact No.)
Bank of Baroda, Chakki Bazar, Pramo Kumar Gupta (Adv.)
Hathras Through Branch Manager Civil Court, Hathras
Contact No.: 9990077938, Mob. No. 8218965056
9634854956 mail ID: lawyer.pramodgupta@gmail.com

CHOLAMANDLAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032

Possession Notice (Appendix IV) Under Rule 3 (1)

WHEREAS the undersigned being the Authorised Officer of **Mis. Cholamandlam Investment and Finance Company Limited**, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) of the said Act calling upon the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and dealings with the property will be subject to the charge of **Mis. Cholamandlam Investment and Finance Company Limited** for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

NAME AND ADDRESS OF BORROWER/S OR LOAN/AC	DT. OF DEMAND NOTICE	O/S. AMT.	DESCRIPTION OF THE IMMOVABLE PROPERTY	DATE OF POSSESSION
Loan A/c No. HL05SSON00057664 1. Mr/Mrs. ANOOP 2. Mr/Mrs. PARVEEN 3. Mr/Mrs. KAMLESH At: VPO MADINA 9, GOHANA, GOVT SCHOOL, GOHANA, HARYANA - 131301 Also At: KHEWAT NO- 1081/1019, KHATA NO- 1139, KHASRA NO-107/117/2(8-0-3) GAIR MUNKIN PLAT VILLAGE MADINA, TEHSIL-GOHANA, DISTRICT- SONIPAT GOVT SCHOOL, Gohana 131301	25-04-2026	Rs.2017874/- (Rupees Twenty lakhs Seventeen Thousand Eight Hundred Seventy Four Only) as on 25-04-2026	Property No.1 Land measuring 100 sq. yards, i.e., 3M, comprised in Khevat No. 1081/1019, Khata No.1139, Khasra, No. 107/117/2(8-0-3), situated at Village Madina, Tehsil Gohana, district Sonapat. Property No.2 Land measuring 100 sq. yards, i.e., 3M, comprised in Khevat No.1015/938mm, Khata No. 1079, Khasra No. 107/117/2 (10-3), situated at Village Madina, Tehsil Gohana, district Sonapat. East: Road, West: Road, South: House of Tapan, North: Other Property	02-07-2026 (POSSESSION)

Sd/- AUTHORISED OFFICER,
CHOLAMANDLAM INVESTMENT AND FINANCE COMPANY LIMITED

केनरा बैंक Canara Bank
Regional Office: RK Tower Office Complex, Opp. Wodrow School, Pliibhit Bypass Road, Bareilly 243006.

NOTICE U/S 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

It is hereby informed that due to non-payment of installment/interest/principal debt, the below mentioned accounts have been classified as Non - Performing Asset as per Reserve Bank of India guidelines. We had demanded the entire outstanding together with interest and other charges due under the below mentioned facilities under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 through registered post on their last available addresses but the notices were either returned undelivered or their acknowledgements were not received and as such they are hereby informed about the same by way of public notice. We hereby call upon the following Borrowers/Guarantors/Mortgagors to pay the amount as mentioned below with further interest at the contracted rate until payment in full, within 60 days (Sixty days) from the date of this publication. In default, besides exercising other rights of the bank as available under Law, the bank is intending to exercise any or all of the powers as provided under section 13 (4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. The details of the secured assets/s intended to be enforced by the bank, in the event of non-payment of secured debt is also mentioned below.

Name & Addresses of the Borrower/ Guarantors Account and Branch Name	Outstanding Amount of SARFESI ACT 2002/ Demand Notice Date	Description of the Immovable Property Mortgaged
Borrower: Sri Rafeek Ahmad S/o Chhotey, Plot No 33, Moh Shivpuri, (Begam Bagh), Lakhimpur -262701. Guarantor: Zareena W/o Rafeek Ahmad, Plot No 33, Moh Shivpuri, (Begam Bagh), Lakhimpur -262701. Guarantor: Mr. Shambhu Dayal Yadav S/o Banwari Lal, Behind Primary School, 563, Naurangabad, Lakhimpur -262701. Account No.: 87001250001836 & 87007890000525. Branch: Lakhimpur Khiri (DP Code 2910).	Rs. 15,01,735.82 and Interest and other charges. Demand Notice Date 03/07/2026 NPA Date 29.08.2016	Plot No 33, Moh Shivpuri City & Tehsil- Lakhimpur , Distt- Kheri - 262701, ADMEASURING AREA- 09.20 SQ MTR., Owned By SMT ZAREENA W/O RAFAEEK AHMAD, Boundaries: As per Site: North: Plot No 34, South: Plot No 32, East: Road 16 Feet, West: Arazi Other. CERSAI SECURITY ASSET ID - 200009367438.
Borrower & Mortgagor: Sri Irshad S/o Sri Kallu, H.no 81 Baakarganj, Bareilly, Uttar Pradesh 243003. Also: Sri Irshad S/o Sri Kallu, Village Sarai Talfi Mustakil, Bareilly, Uttar Pradesh 243004. Guarantor: Sri Shariq Beg S/o Sri Anwar Beg, Jasoli, Bareilly, Uttar Pradesh 243001. Account No.: 98969740000087 Branch: Green Park (DP Code 4880).	Rs. 9,80,795.02 and Interest and other charges. Demand Notice Date 02/07/2026 NPA Date 29.01.2023	House Situated at Part of Khasra No. 03,13 To 16, Sarai Talfi Bareilly, ADMEASURING AREA- 83.61 SQ MTR., Owned By Sri Irshad S/o Sri Kallu. Boundaries: As per Sale Deed: North: Plot of Seller, South: Pot of Seller, East: Khet of Abrar, West: Rasta 12 Ft. Wide. CERSAI ID: 200025000662.

Date: 04.07.2026 Place: Lakhimpur Kheri/ Bareilly Authorised Officer, Canara Bank

Aadhar Housing Finance Ltd.

Corporate Office: Office Nos. 501 & 503, 5th Floor, Lightbridge, Saki Vihar Road, Andheri East, Mumbai Suburban (District) Maharashtra - 400072
Meerut Branch: 1st Floor, Aryan Square, Near Pvs Mall, Yojna No. 3, I.S. 190 Shastri Nagar, Meerut - 250002, (UP).

APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the Authorized Officer of **Aadhar Housing Finance Limited (AHFL)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s)/ Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/ Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of AHFL for an amount as mentioned herein under with interest thereon.

Sl. No.	Name of the Borrower(s)/Co-Borrower(s) (Name of the Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	(Loan Code No. 00510001088 / Meerut Branch) Late. Kusum (Represented Through The Legal Heir) (Borrower) Late Madanlal (Represented Through The Legal Heir) (Co-Borrower)	All that piece and parcel of the property bearing, House Of Area Measuring 117.16 Sq Meters Situated At Mo Aal Darmayan Ambedkar Colony Kasba Kairana, Pargana And Tehsil Kairana And District Shamli Boundaries: East -Shop Of Madan Lal And Manohar Lal, West - House Of Nemi, North - Rasta 9 Feet 8 Inch Wide, South - Property Of Unknown Person	14-04-2026 & ₹ 27,52,909/-	02-07-2026
2	(Loan Code No. 00510000976 / Meerut Branch) Musarrat Jahan (Co-Borrower) Dilshad D, Naushad N & Imran I (Guarantors)	All that piece and parcel of the property bearing, House Of Area Measuring 92 Sq Meters Situated At Mo Aal Kala Kasba Kairana, Pargana & Tehsil Kairana, District Shamli. Boundaries: East -22 Feet Thereafter House Of Imran, West - 22 Feet Thereafter House Of Madan, North - 45 Feet Thereafter Thana, South - 45 Feet Thereafter Rasta	14-04-2026 & ₹ 10,68,420/-	02-07-2026
3	(Loan Code No. 00510001148 / Meerut Branch) Sakib (Borrower) Rahisuddin (Co-Borrower)	All that piece and parcel of the property bearing, House Of Area Measuring 69.40 Sq Meters Situated At Khasra No 539 And 540 Order Village Nagla, Pargana & Tehsil Sardhana & Dist. Meerut. Boundaries: East -30 Feet Thereafter Property Of Anil, West - 20 Feet Thereafter 12 Feet Wide Road, North - 29 Feet 6 Inch Thereafter House Of Malid, South - 30 Feet 3 Inch Thereafter Property Of Muntiyaz	14-04-2026 & ₹ 12,86,224/-	02-07-2026

Place: Uttar Pradesh Date: 04.07.2026 Authorised Officer Aadhar Housing Finance Limited

DWARIKESH SUGAR INDUSTRIES LIMITED
Regd. Office & factory: Dwarikesh Nagar - 246 762, Dist. Bijnor, (U.P.)
Tel.: 01343 - 267057-64; Fax: 01343 - 267065
Corp. off.: 511, Maker Chambers V, 221, Nariman Point, Mumbai - 400021.
Tel.: 2283 2486, 2204 2945
E-Mail: investors@dwarikesh.com; Website: www.dwarikesh.com
CIN: L15421UP1993PLC018642

NOTICE

INFORMATION OF OPENING OF SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION (DEMAT) OF PHYSICAL SECURITIES IN ELIGIBLE CASES

SEBI has now, vide Circular No. HO/38/13/11(2)2026-MIRSD-PODI/3750/2026 dated January 30, 2026, decided to open another special window for transfer and dematerialisation of physical securities which were sold / purchased prior to April 01, 2019, for a further period of one year from February 05, 2026, to February 04, 2027.

This facility is available to those investors who had purchased physical shares of Dwarikesh Sugar Industries Limited ("the Company") prior to April 01, 2019, and who:

- had not lodged the shares for transfer; or
- had lodged the shares for transfer, but the same were rejected, returned or not attended to due to deficiencies in documentation.

Applicability of the Special Window

For clarity regarding the applicability of this window for transfer deeds executed prior to April 01, 2019, investors may refer to the matrix below:

Lodged for transfer before April 01, 2019?	Original share certificate available with investor?	Eligible under Special Window
No (fresh lodgement)	Yes	Yes (subject to SEBI Circular)
Yes, but rejected / returned earlier	Yes	Yes (subject to SEBI Circular)
Yes, and already transferred	No	No
No, and share certificates not available	No	No

Kindly note that only requests accompanied by original share certificates, duly executed transfer deeds (executed prior to April 01, 2019), along with other supporting documents, shall be considered under the Special Window. Securities transferred under this window shall be credited only in dematerialised form and shall be subject to a lock-in period of one (1) year from the date of registration of transfer.

Securities already transferred to the Investor Education and Protection Fund (IETF) or cases involving disputes shall not be eligible under this Special Window.

For any queries or assistance, you may contact the Company's Registrar and Share Transfer Agent (RTA):

Name of RTA: M/s. MUFG Intime India Private Limited (Formerly M/s. Link Intime India Private Limited)
Email: investor.helpdesk@in.mpm.mufg.com
Phone: +91 22 4918 6000-79
Address: C-101, Embassy 247 Park, LBS Marg, Vikhroli (West), Mumbai - 400 083

This window is also updated on the website of the Company at www.dwarikesh.com.

For Dwarikesh Sugar Industries Limited sd/-
Dist. Bijnor, B. J. Maheshwari
Uttar Pradesh, Managing Director & CS Cum COO
Date : 3rd July, 2026 DIN: 00002075

SONATA SOFTWARE LIMITED
CIN : L72200MH1994PLC082110
Registered Office: 208, T V Industrial Estate, 2nd Floor, S K Ahire Marg, Worli, Mumbai - 400 030.
Corporate Office: Sonata Towers, Global Village (Sattva Global City), RVCE Post, Kengeri Hobli,

